grade based on the recommendations of the Cost Accounts Branch.

[*Translation*]

## Foreign Exchange Regulation Act, 1973

*62.     SHRI JANARDAN MISRA:
         SHRI ARVIND TRIVEDI:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government have announced a number of relaxations under the Foreign Exchange Regulation Act, 1973 recently;

(b) if so, the details thereof;

(c) whether the cased of violation of this Act, have increased in the recent past;

(d) whether the Government propose to take some special measures to check the same; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIA-MENTARY AFFAIRS DR. ABRAR AHMED): (a) and (b). Yes Sir; The Amendments to Foreign Exchange Regulation Act have been made by promulgating an Ordinance namely the Foreign Exchange Regulation (Amendment) Ordinance 1993 and copies of the said Ordinance have been circulated in the House.

(c) No, Sir, There is no basis to indicate that cases of violation of FERA have increased in the recent past.

(d) and (e). FERA contains adquate provisions to deal with its violation and persons indulging in Black Marketing in foreign exchange.

[*English*]

## Border Trade Agreement with China

*63.     SHRI R. SURENDER REDDY
         MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI:

Will the Minister of COMMERCE be pleased to state:

(a) whether India and China have recently signed any agreements on border trade;

(b) if so, the details thereof;

(c) the date from which these trade pacts have come into force ; and

(d) the details of the border routes opened/proposed to be opened for the purpose

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) to (d). India and Chins signed and Agreement for resumption of borders trade in December, 1991.

*The Memorandum provided:*

i.      that the border trade would be confined initially to Gunji in district Pithoragarh of the State of U.P. in India and Pulan in the Tibet autonomous region of the people's Republic of China;

ii.     that the border trade may be